Annexure - 7
L.G. FIBRE PRIVATE LIMITED; Liquidation commenced on 12.08.2025;
Operational creditors (Government Dues)
L.G. FIBRE PRIVATE LIMITED(As on 11.10.2025)

S. No.	Details of claim received		Detail of claim		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
	Department	Government	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien / attachment removed? (Yes/No) covered by guarantee	% share in total amount of claims admitted					
1	Income Tax Department	Gujarat	25-08-2025	₹ 1,73,53,151.00	₹ 1,73,53,151.00	Operational creditor	No	No	11.10%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	-
2	Deputy Commissioner of Customs, ICD Khodiyar	Gujarat	01-03-2024	₹ 1,05,33,167.00	₹ 1,05,13,834.00	Operational creditor	No	No	6.73%	₹ 0.00	₹ 0.00	₹ 19,333.00	₹ 0.00	As per Regulation 12(1)(c), claims not submitted during liquidation shall be deemed submitted under Section 38 if duly collated by the IRP/RP during CIRP as per IBBI (CIRP) Regulations, 2016. Claim submitted for excess interest amounting to ₹19,333.00
3	Deputy Commissioner of Customs, Air Cargo Complex	Gujarat	01-03-2024	₹ 20,39,592.00	₹ 20,39,592.00	Operational creditor	No	No	1.31%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	As per Regulation 12(1)(c), claims not submitted during liquidation shall be deemed submitted under Section 38 if duly collated by the IRP/RP during CIRP as per IBBI (CIRP) Regulations, 2016.
4	State Tax Department (Assistant Commissioner of CGST & Central)	Gujarat	17-05-2024	₹ 16,30,496.00	₹ 16,30,496.00	Operational creditor	No	No	1.04%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	As per Regulation 12(1)(c), claims not submitted during liquidation shall be deemed submitted under Section 38 if duly collated by the IRP/RP during CIRP as per IBBI (CIRP) Regulations, 2016.
4	Total			₹ 3,15,56,406.00	₹ 3,15,37,073.00	-	-	-	20.18%	₹ 0.00	₹ 0.00	₹ 19,333.00	₹ 0.00	-

Note :
1. The claims are in process of verification on the basis of proof of claim and records available with Corporate Debtor.
2. The claims were admitted are subject to further revision/substantiation/modification on the basis of any additional information/evidence/clarification which may be received subsequently and which warrant such revision/substantiation/modification.
3. Information/evidence/clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.